

ITEM NO.3

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

IA 115843/2019, in Criminal Appeal No(s). 121/2020

SABIT ALI @ SADIQ & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.115843/2019-EXEMPTION FROM FILING
O.T.

IA No. 115843/2019 - EXEMPTION FROM FILING O.T.)

Date : 07-12-2022 These matters were called on for hearing today.

For Appellant(s)

For Respondent(s)

Mrs. Rachna Gupta, AOR
Mr. Abhishek Misra, Adv.
Ms. Deepika Mishra, Adv.

UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

Sole respondent is duly represented.

Records received.

Four weeks time, is granted to learned counsel for appearing
parties, to file additional documents.

After the expiry of said period, matter shall be processed for
listing before the Hon'ble Court as per rules.

S.P.S. LALER
Registrar

pm